

प्राप्त किया तथा इस प्रकार से प्राप्त किए गए धन का ब्यौरा क्या है और बाता देशों अथवा उनके धार्मिक संगठनों के नाम क्या हैं ;

(ख) क्या इलाहाबाद में हुए विश्व हिन्दू सम्मेलन तथा मुरादाबाद में हुए तबलीकी जमात सम्मेलन के लिए कोई विदेशी सहायता भी दी गई थी; और

(ग) यदि हां, तो सहायता-राशि कितनी थी तथा किन-किन देशों ने उक्त सहायता दी ?

गृह मंत्रालय में राज्य मंत्री (श्री योगेन्द्र मकवाना) : (क) विदेशी अभिदान (विनियमन) अधिनियम, 1976 की धारा 6(1) के अधीन केन्द्रीय सरकार लगभग 5000 संगठनों से उनके द्वारा प्राप्त विदेशी अभिदान की राशि के संबंध में अर्ध वार्षिक विवरणियां और वार्षिक लेखा परीक्षा रिपोर्ट भी, जिनमें धन का उपयोग दिया होता है, प्राप्त करती है। 1978 और 1979 वर्षों की विवरणियां और लेखा परीक्षा रिपोर्ट और 1980 की पहली छमाही की विवरणियां प्राप्त हो गई हैं। इनका संगणन किया जा रहा है और परिणाम उपलब्ध होने में कुछ समय लगेगा।

(ख) इस संबंध में कोई सूचना उपलब्ध नहीं है।

(ग) प्रश्न नहीं उठता।

Commission to Agents of Foreign Suppliers for Purchase of Armaments and Equipments

4176. SHRI RAJESH KUMAR SINGH : Will the Minister of DEFENCE be pleased to state :

(a) whether it is a fact that Government purchase armaments and equipment for the Defence services through the local agents of foreign suppliers on high rate of Commission ;

(b) whether in view of the high rate of commission, Government have considered the desirability of discarding the local agents and to have direct negotiations with the suppliers concerned ; and

(c) if so, the decision, if any, taken in this regard ?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI SHIVRAJ V. PATIL) : (a) No, Sir. Defence stores are purchased directly from foreign suppliers.

(b) and (c). The foreign supplier has discretion to employ an Indian agent. The question of the Government of India taking a decision regarding their employment or otherwise does not arise.

Naxalites Killed

4177. SHRI CHITTA MAHATA : Will the Minister of HOME AFFAIRS be pleased to state :

(a) the number of naxalites killed, arrested, jailed or injured by the State Governments in the country since January, 1980 to-date, State-wise ; and

(b) the steps taken by Government for their family members welfare ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA) (a) and (b). The information furnished by the Governments of Andhra Pradesh, Assam, Bihar, Kerala, Madhya Pradesh, Maharashtra, Tamil Nadu, Tripura and Uttar Pradesh is given in the attached statement.

Information from the Governments of West Bengal, Sikkim and Goa, Daman Diu is awaited and will be laid on the Table of the House.

The remaining State Governments and Union Territory Administrations have furnished 'NIL' information.

Statement*Information regarding number of Naxalites killed|arrested|jailed|injured during the period since January, 1980*

Name of State	Number of naxalites in encounters				Steps taken for family welfare
	Killed	Injured	Arrested	Jailed	
Andhra Pradesh .	8	8	494	66	Cases of helpless families of naxalites extremists killed/injured are considered on merit for extending relief.
Assam	4	..	
Bihar	57	47	
Kerala	10	255	..	
Madhya Pradesh	3	..	
Maharashtra . . .	1	..	2	..	
Tamil Nadu .	10 (including 3 killed in bomb blast)	8	240	240 (of whom 156 have since been re- leased on bail).	
Tripura	7	2	86	..	Ex-gratia payment @ Rs. 1000/- to each of the families of the 7 naxalites killed was sanctioned. Agricultural, homestead lands and Govt. services are being offered to the family members of the killed/injured naxalites.
Uttar Pradesh	8		

Implementation of P.F. Act

4178. SHRI P. RAJGOPAL NAIDU:
Will the Minister of LABOUR be pleased to state :

(a) whether in implementing Provident Fund & Miscellaneous Provisions Act Government are taking into consideration the firms in which on any day twenty workers were present in a year ; and

(b) if not, the reasons therefor ?

THE MINISTER OF STATE IN THE
MINISTRY OF LABOUR (SHRIMATI
RAM DULARI SINHA) (a) and (b).
No Sir. There are no clear provisions in the Employees' Provident Funds and

Miscellaneous Provisions Act, 1952 in this regard. Section 1(3) (b) of the Employees Provident Funds and Miscellaneous Provisions Act, 1952, provides, inter alia, that the Act applies to any establishment employing 20 or more persons or class of such establishments which the Central Government may specify by notification. The Supreme Court has held that the number of persons to be considered to have been employed by an establishment for the purpose of this Act has to be determined by taking into account the general requirements of the establishment for its regular work which should also have a commercial nexus with its general financial capacity and stability. This judgment of the Supreme Court has been interpreted differently by the various high Courts. The period for which an establishment should have